

the plight of our constituencies. The Ministers are getting things done in their constituencies and the other constituencies are being neglected. Does it mean that only those areas will be developed which belong to the Ministers and other areas will continue to be neglected? I think that Andhra Pradesh falls in the second category because the people of Andhra Pradesh have voted Telugu Desam Party to power. The Centre is not providing adequate funds for drought and flood relief and thereby punishing the people.

Just now an hon. Member from Bihar mentioned about the Jharkhand agitation brewing there. Similarly, there is the Telangana agitation in Andhra Pradesh. You know that the Telangana agitation started in 1969 and intensified in 1971. The Congressmen themselves were behind this agitation as they wanted to remove the then Chief Ministers. They incited the people to intensify the movement. But even after that nothing worthwhile was done. Even after 40 years the Nizam's Sriramapad Sagar project has not been completed. Half of the State does not have regular irrigation facility. We need at least Rs. 300 crores to bring 6 lakh acres of land under irrigation. Similarly, Rs. 600 crores are needed to utilise Krishna waters for irrigation.

I would like to know how much has been provided by the Centre on irrigation schemes in Andhra Pradesh. In spite of two agitations, 6-point formula and setting up of a separate Telangana Development Board, nothing much has been done in respect of irrigation facility during the last 40 years. This shows how much Centre cares for the people of Telangana. The seeds of agitation are once again sprouting because of this regional imbalance. I have been raising this point repeatedly in this House. But neither the Congress nor any other party is trying to solve this problem. I have written letters to the Chief Minister, Prime Minister Rajiv Gandhi, and Shri Buta Singh to amend the Presidential Order of 1974. The local people are not getting employment. Outsiders are being appointed in the local industries and Government Service. Consequently, resentment is surging in them. Resentment will lead to agitation and your Government will be thrown out of power. You will repent later on.

I would like to know the fate of my letters which I wrote to Shri Buta Singh, to the President of India and to Shri N.T. Rama Rao wherein I demanded justice for Telangana by making suitable amendment in the order of 1974. I have also written letters regarding early completion of projects like SRSP, Eichenvelli, Bhima and Sri Salem Lift Canal, but in vain. Neither the State Government nor the Centre have responded. It seems that agitation is the only way to reach them and seek redressal. Some people are making efforts in this direction. The Members of Warangal Municipality will be giving a representation to Shri Rajiv Gandhi shortly in this regard. They should give assistance for the textile mills becoming sick. An amount of Rs. 1 crore be provided for propylene factory so that work could be completed without any delay. Our representatives met you for this also, as well as all projects in Telangana may be completed.

Crop insurance should be unitwise, not farmwise. You do it unitwise. Sri Rampad Sagar Project should also be completed.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILL AND RESOLUTIONS
Forty-Fourth Report

[Translation]

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh): I beg to move:

"That this House do agree with the Forty-Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1987, subject to the modification that para 4 and sub-para (ii) of para 5 thereof relating to allocation of time to Resolutions, be omitted."

[English]

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Forty-Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on

[Mr. Deputy Speaker]

the 25th November, 1987 subject to the modification that para 4 and sub-para (ii) of para 5 thereof relating to allocation of time to Resolutions, be omitted."

The motion was adopted.

15.01 hrs.

YOUTH BILL*

[English]

SHRI HANNAN MOLLAH (Uluberia) : I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country."

The motion was adopted.

SHRI HANNAN MOLLAH : I introduce the Bill.

MR. DEPUTY SPEAKER : Shri Naresh Chandra Chaturvedi—absent; Shri K. S. Rao—absent.

CONSTITUTION (AMENDMENT) BILL*

[English]

[Substitution of New Article for Article. 201]

SHRI V. S. KRISHNA IYER (Bangalore South) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI V. S. KRISHNA IYER : I Introduce the Bill.

MR. DEPUTY SPEAKER : Shri G. S. Basavaraju—absent : Shri H. N. Nanje Gowda—absent.

15.02 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

[Insertion of New Article 30A]

SHRI S. M. GURADDI (Bijapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. M. GURADDI : I introduce the Bill.

PUBLIC INTEREST LITIGATION BILL*

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill to provide for recognition of public interest litigations and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for recognition of public interest litigations and for matters connected therewith".

The motion was adopted.

SHRI SHANTARAN NAIK : I introduce the Bill.